

Government of Jammu and Kashmir  
Home Department  
Civil Secretariat, Jammu/Srinagar

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Phone.No. 0191-2547169-(J)  
0194-2506262-(S)

NOTIFICATION

Jammu, the 18<sup>th</sup> November, 2020.

SO- 352 Whereas, on 22-5-2020 Police Pulwama received reliable information about the presence of terrorists in village Below Dargund. Subsequently cordon and search operation was launched; and

2. Whereas, during search an underground hideout was unearthed in a shop and one compass (made in Japan) was recovered from the hideout; and

3. Whereas, a Case FIR No. 39/2020 U/S 16,18,19,20,39 Unlawful Activities (Prevention) Act 1967, came to be registered in Police Station Rajpora and investigation was set into motion; and

4. Whereas, during investigation the site plan of place of occurrence and seizure memo was prepared and statement of witnesses acquainted with the facts and circumstances of the case were recorded under the relevant provisions of law; and

5. Whereas, during investigation of case the accused shop owner namely Nazir Ahmad Wani (Naib Tehsildar by profession) was arrested in connection with the case; and

6. Whereas, during the further course of investigation the son of accused namely Arif Nazir Wani was arrested. The accused disclosed that the compass seized from the hideout belonged to active



foreign terrorist namely Faugi Bhai R/O Pakistan and he further disclosed that the hideout was erected for hiding of terrorists active in the area; and

7. Whereas, during investigation accused Arif Nazir Wani disclosed the involvement of accused persons namely (1) Abid Muzaffar Dar S/O Muzaffar Ahmad Dar R/O Below Dargund, (2) Shahnawaz Rashid Bhat S/O Ab. Rashid Bhat R/O Below Dargund and (3) Shahid Farooq Ahanger S/O Mohammad Ahsan R/O Below Dardgund who were working as OGWs for the terrorists active in the area; and

8. Whereas, the accused persons were arrested and during questioning they disclosed that they have been working as OGWs and providing logistic support/transportation to terrorists namely (1) Faugi Bhai R/O Pakistan, (2) Owais Ahmad R/O Shopaian, (3) Zahid Nazir Bhat R/O Drubgam, (4) Rouf Ahmad R/O Samboora and (5) Yasir Ahmad Parray R/O Qasbayar; and

9. Whereas, during investigation it was revealed that the accused Nazir Ahmad Wani and his son Arif Nazir Wani have been harbouring the terrorists in the hideout erected by them in their shop and after the attacks by these terrorists on the security forces, these terrorist were hiding in the said hideout; and

10. Whereas, the terrorist namely Faugi Bhai R/O Pakistan, (2) Owais Ahmad R/O Shopian, (3) Zahid Nazir Bhat R/O Drubgam &



(4) Rouf Ahmad R/O Samboora were eliminated during an encounters; and

11. Whereas, on the basis of investigation, statement of witnesses recorded and other evidence collected, the investigating officer has prima facie established involvement of the below mentioned accused persons for commission of offences punishable under section as shown against each of Unlawful Activities (Prevention) Act, 1967:-

S.No.	Name of the accused	Offence.
1	Nazir Ahmad Wani S/O Ab. Ahad Wani R/O Below Dardgund	18,19,39 ULA (P) Act
2	Arif Nazir Wani S/O Nazir Ahmad Wani R/O Below Dardgund	
3	Abid Muzaffar Dar S/O Muzaffar Ahmad Dar R/O Below Dardgund	18,39 ULA (P)
4	Shahnawaz Rashid Bhat S/O Ab. Rashid Bhat R/O Below Dardgund	
5	Shahid Farooq Ahanger S/O Farooq Ahmad Ahanger R/O Below Dardgund	
6	Yasir Ahmad Parray S/O Gh. Mohammad R/O Qasbayar (Active terrorist)	16,20 ULA (P) Act

12. Whereas, the accused Yasir Parray figuring at S. No. 6 above has absconded and proceedings U/S 299 Cr.PC have been initiated against him; and

13. Whereas, the Authority appointed by the Government under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967 has independently examined the case diary file and all the other relevant documents relating to the case and has come to the conclusion that prima facie case is made out against the above accused; and



14. Whereas, after perusing the Case Diary File, the relevant documents and also taking into consideration the views of the Authority appointed under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the Government is of the view that there is sufficient material and evidence available against the above mentioned accused for their prosecution under the provisions of law.

Now, therefore, in exercise of powers conferred by sub section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the Government hereby accords sanction for launching prosecution against the above mentioned accused for the commission of offences punishable under section 16,18,19,20,39 ULA (P) Act, in the case FIR No. 39/2020 of Police Station Rajpora.

By order of the Government of Jammu & Kashmir.

Sd/-

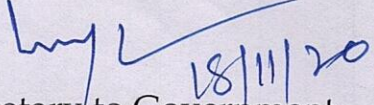
Principal Secretary to Government  
Home Department.

No:-Home/Pros/166/S/2020

Dated:-18-11-2020

**Copy to the:-**

1. Joint Secretary, J&K Ministry of Home Affairs, GOI
2. Director General of Police, J&K Jammu. The CD file in original is returned herewith.
3. Secretary to Government, Department of Law, Justice & PA
4. Private Secretary to Principal Secretary to the Government, Home Department.
5. Stock file.

  
Special Secretary to Government  
Home Department.